

**GOVERNMENT OF INDIA
MINISTRY OF DRINKING WATER & SANITATION**

**LOK SABHA
UNSTARRED QUESTION NO.1460
TO BE ANSWERED ON 09.03.2017**

Contamination of Water Resources

1460. SHRI C. MAHENDRAN:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether the Government has formulated or proposes to formulate a law to punish people who pollute/contaminate water resources in the country, if so, the details thereof;
- (b) whether any State in the country is already having such laws/acts, if so, the details thereof; and
- (c) whether such initiatives are reported from other countries across the globe, if so, the details thereof, country-wise?

**ANSWER
MINISTER OF STATE
IN THE MINISTRY OF DRINKING WATER & SANITATION
(SHRI RAMESH CHANDAPPA JIGAJINAGI)**

- (a) & (b) The mandate of water prevention and control of pollution lies with the Ministry of Environment, Forests and Climate Change (MoEFCC), Government of India. MoEFCC deals with water pollution issues through the Water (Prevention & Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986 and its subsequent amendments. These laws are enforceable throughout the country in all States/ UTs by setting up Central and State Pollution Control Boards.
- (c) Every country in the world has set up its own laws to combat water pollution. As per information available, the 7 worst water polluting countries are China, United States of America, India, Japan, Germany, Indonesia and Brazil.
